



తెలంగాణ రాజపత్రము
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TELANGANA BILLS
TELANGANA LEGISLATIVE ASSEMBLY

The following Bill was introduced in the Telangana Legislative Assembly on 7th November, 2017.

L. A. BILL No. 14 OF 2017.

**A BILL FURTHER TO AMEND THE TELANGANA
SHOPS AND ESTABLISHMENTS ACT, 1988**

Be it enacted by the Legislature of the State of Telangana in the Sixty-eighth Year of the Republic of India, as follows:

1. (1) This act may be called the Telangana Shops and Establishments (Amendment) Act, 2017.
- (2) It extends to the whole of the State of Telangana.
- (3) It shall be deemed to have come into force on the 2nd September, 2017.

Short title
and
commence-
ment.

[1]

Amend-
ment of
section 3.
(Act No.20
of 1988.)

2. In the Telangana Shops and Establishments Act, 1988, in section 3, in sub-section (2), after the proviso, the following provisos shall be added, namely,-

“Provided further that to facilitate the starting of business, no inspection need be conducted prior to registration:

Provided also that, on uploading the application for registration along with other enclosures as may be prescribed, provisional registration shall be granted within 24 business hours and be valid until a final order is passed on the application for registration”.

Repeal of
Ordinance
8 of 2017.

3. The Telangana Shops and Establishments (Amendment) Ordinance, 2017 is hereby repealed.

STATEMENT OF OBJECTS AND REASONS

The Andhra Pradesh Shops and Establishments Act, 1988 has been adapted to the State of Telangana in exercise of the powers conferred by section 101 of the Andhra Pradesh Re-organisation Act, 2014 (Central Act No.6 of 2014) vide orders issued in G.O.Ms.No.5 LET & F (Labour)Department, Dated.01.02.2016.

While adapting the Andhra Pradesh Shops and Establishments Act, 1988 to the State of Telangana, certain provisions were made for fixing time limit of thirty (30) days for registration of business and if no adverse order is passed, deemed registration shall automatically be granted at the end of thirty (30) days.

It has been felt necessary to facilitate the starting of business by the Government and decided that the inspection need not be conducted prior to registration. Further, on uploading the application along with other enclosures, provisional registration shall be granted within 24 business hours and be valid until a final order is passed on the application for registration by undertaking legislation.

So as to facilitate the starting of business under Ease of Doing Business, it has been decided to amend the relevant provisions of the said Act. As it has been decided to implement the same immediately, and as the Legislature of the State was not then in session, the Governor of Telangana has promulgated the Telangana Shops and Establishments (Amendment) Ordinance, 2017 (Ordinance No.8 of 2017) on the 2nd September, 2017.

This Bill seeks to replace the said Ordinance.

NAINI NARSIMHA REDDY,

Minister for Home, Jails, Fire Services,
Sainik Welfare, Labour and Employment .

**MEMORANDUM REGARDING DELEGATED
LEGISLATIONS.**

Clause 2 of the Bill authorizes the Government to prescribe the enclosures to be appended to carry out the purposes of the Act.

The above provision of the Act regarding Delegated Legislation are thus of normal type and are mainly intended to cover matters of procedure.

NAINI NARSIMHA REDDY,
Minister for Home, Jails, Fire Services,
Sainik Welfare, Labour and Employment .

**MEMORANDUM UNDER RULE 95 OF THE RULES OF
PROCEDURE AND CONDUCT OF BUSINESS IN THE
TELANGANA LEGISLATIVE ASSEMBLY.**

The Telangana Shops and Establishments (Amendment) Bill, 2017, after it is passed by the both Houses of the State Legislature, may be submitted to the Governor for his assent under article 200 of the Constitution of India.

NAINI NARSIMHA REDDY,

Minister for Home, Jails, Fire Services,
Sainik Welfare, Labour and Employment .

Dr. V. NARASIMHA CHARYULU,

Secretary to State Legislature.